

ing the whole of the Union Territory; and

(f) if so, the rules authorising changes in the declared policy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). The Municipal Corporation of Delhi has intimated that the Assessment and Collection Department issued instructions in 1973 to include registration fee, Stamp Duty and duty on transfer of property in the price of land to Work out the estimated capital value for fixing the rateable value under provisions of Section 116(2) of the DMC Act, 1957.

(c) and (d). Sanction of the Central Government is not necessary.

(e) and (f). The Municipal Corporation of Delhi has intimated that instructions are issued from time to time by the Commissioner, MCD clarifying certain legal issues and procedures for the guidance of Assessing Officers.

Financial aid to Residents Welfare Association in DIZ area, New Delhi

4936. **SHRI NITYANANDA MISRA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Resident's Welfare Associations/Sudhar Samities of

Government Servants in Government colonies in DIZ area, New Delhi which are given financial aid by Government;

(b) the number of such associations in DIZ area, New Delhi sectorwise, which have not been given aid during the year 1980-81 and the reasons therefor;

(c) whether Government have received complaints, against office-bearer of the associations for misuse of Government aid and mismanagement of associations; and

(d) if so, the details thereof and the action taken against the office-bearers of the associations; and

(e) the steps Government have taken or propose to take in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) There are 11 Residents Welfare Associations/Sudhar Samities of Government servants in DIZ area, New Delhi which are recognised and receive financial aid from the Government.

(b) The following associations in DIZ area have not been given aid so far:

Sector	No of Associations	Reasons
Albert Square Sector-C	One	Dispute over elections.
Olive Square	One	Formalities not completed

(c) to (e). There has been no specific complaint as such of misuse of Government aid and mismanagement of associations. There has, however, been one complaint alleging impropriety in the election held for

the Managing Committee of the Albert Square Association. This Association has been advised to hold fresh election and the Area Welfare Officer has been asked to assist the Association for ensuring a fair election.